

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-980(PB)/2018**

**IN THE MATTER OF:**

Dinesh Kumar Kathuria ..... Applicant/Petitioner  
Vs.  
International Amusement & Infrastructure Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 13.08.2018**

**Coram:**

**Dr. Deepti Mukesh**  
**Hon'ble Member(Judicial)**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS:-**

For the Petitioner/Applicant : Mr. Ahsan Ahmad, Adv.  
For the Respondent : -

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 19.09.2018.

Process dasti.

List the matter on 19.09.2018.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

13.08.2018  
Ritu Sharma

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**